

Ld. Counsel appearing for the Applicant submitted that the AFA of Ms. Reshma Mittal who was appointed as the Resolution Professional has already expired and therefore she should be replaced and Mr. Deepak Mittal having Registration No. IBBI/IPA-001/IPP-02096/2020-2021/13264 be appointed as the Resolution Professional. Ld. Counsel for the Applicant also submitted that the order dated 01.05.2024 passed by this Adjudicating Authority whereby a cost of Rs. 1,00,000/- was imposed while restoring the IB-592/2021 was challenged before the NCLAT in Company Appeal No. 1091/2024. The Hon'ble NCLAT vide order dated 01.05.2024, directed to waive the cost of Rs. 1,00,000/-.

The Applicant has placed on record a copy of the valid AFA, registration certificate and consent letter of Mr. Deepak Mittal having Registration No. IBBI/IPA-001/IPP-02096/2020-2021/13264, the Resolution Professional.

In view of the facts and circumstances of the case, we allow the prayer of the Applicant and direct that Mr. Deepak Mittal having Registration No. IBBI/IPA-001/IPP-02096/2020-2021/13264 should be appointed as the Resolution Professional.

The Resolution Professional is directed to submit his report under Section 99 of IBC within two weeks from today.

List the matter **on 02.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay